

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:1617  
ANSWERED ON:19.07.2004  
MISUSE OF FOODGRAINS  
Jagannath Dr. M.;Yerrannaidu Shri Kinjarapu

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether any case of diversion and misuse of foodgrains allotted for PDS has been reported from any State during the last six months;
- (b) if so, the details thereof; and
- (c) the action taken to stop such racket?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION ( DR. AKHILESH PRASAD SINGH )

(a)&(b): No such report has been received from any of the State Governments.

(c): The following measures have been taken so far to check diversion and misuse of food grains allotted for Public Distribution System.

(i) The Public Distribution System (Control) Order, 2001 has been issued on 31st August, 2001 under Section 3 of the Essential Commodities Act, 1955 with a view to curb willful adulteration, substitution, diversion, theft of stocks from the Central godown to Fair Price Shops and at the premises of the Fair Price Shops etc.

(ii) States/UTs have been asked to actively involve the Gram Panchayats in rural areas and local bodies in urban areas in the monitoring of Fair Price Shops as a measure of social audit.

(iii) A model Citizen`s Charter has been issued to all the States/UTs for adoption.